

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:237

ANSWERED ON:17.12.2003

MASHELKAR COMMITTEE

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

(a)whether the Mashelkar Committee has recommended to bring Ayurveda products claiming dietary supplement properties under the drug law;

(b)if so, the details thereof; and

(c)the steps taken by the Government in this regard?

**Answer**

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS(SMT. SUSHMA SWARAJ)

(a) to (c)A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 237 FOR 17-12-2003.

The recommendations made by the Mashelkar Committee inter-alia include suitable changes in the Drugs & Cosmetics Act and the Rules framed thereunder to provide for a clear demarcation so that only such products as are used for medicinal purposes (prophylactic or therapeutic) are licensed and sold as proprietary medicines, separate regulations defining dietary supplement, laying criteria for permissible limits of ingredients, procedure for evaluation of safety and efficacy, information to consumers and provisions related to their supplements.

The Committee has submitted its report in November, 2003. ....